More autonomy for public sector

752. SHRI NAND KISHORE BHATT: SHRI RAM NARESH KUSHA-WAHA:

Will the Minister of FINANCE be pleased to state:

(a) whether Government's attention has been drawn to Mr. J. R. D. Tata's observations while addressing a gathering of industrialists and public sector Managers in New Delhi, recently, in regard to lack of autonomy in the public sector and political and bureaucratic interference;

(b) whether it is also a fact that he has advised the Central Government not to interfere in the functioning of public sector industries in order to make the sector a success; and

(c) if so, what is Government's reaction thereto and what steps are being taken to give more autonomy to public sector?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a) The speech of Shri J. R. D. Tata at the National Management Convention held in New Delhi in April, 1982 as reported in the press has come to the notice of Government.

(b) Yes, Sir.

(c) The Government have accepted that the public enterprises should be given maximum autonomy in keeping with the responsibilities entrusted to them. For this purpose, substantial powers have been delegated to the public enterprises in regard to financing and administration. The powers of the public enterprises were increased recently, In respect of capital projects the limit for approval by the Public Investment Board was increased from Rs. 5 crores to 10 crores and that of the Expenditure Finance Committee from Rs. 1 crore to 2 crores. Similarly, in the areas of administrative powers, all appointments to posts below the Board level are now entirely within the purview of the Boards of Directors of Public Enterprises. Autonomy of public enterprises is a matter which Government constantly reviews in order to take suitable action wherever necessary.

Gold bearer bonds

753, SHRI NAND KISHORE BHATT: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that gold prices in India are nearly Rs. 400/-per ten gms. higher than the International price of the yellow metal;

(b) whether Government propose to introduce gold bearer bonds repayable in kind to wean people away from investing in unproductive gold hoarding; and

(c) what other measures Government contemplate to take to bring down the domestic price of gold and end its lure to smugglers?

THE MINISTER OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): (a) Yes, Sir. During the period December, 1981— April, 1982, the average monthly prices of gold in the Bombay market ruled Rs. 500/-to Rs. 700/- per ten gms. higher than prices in the London and New York markets.

(b) No, Sir. No such proposal is under consideration.

(c) Government do not consider gold as an essential commodity of mass consumption whose price should be regulated. As such, no steps are contemplated to interfere with the normal market mechanism.

Santosh Benefit Chit Company, Ahmedabad

754. SHRI VITHALBHAI MOTIRAM PATEL: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware that the Santosh Benefit Chit Com-

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pany of Ahmedabad has closed down their company without making payment to the depositors;

(b) whether Government have received complaints from depositors about cheating and fraud by the company;

(c) whether the accounts of the company were inspected by the Reserve Bank of India under section 45-N of the Reserve Bank of India Act, 1934; and

(d) if so, what is the result of the inspection of account books?

THE DEPUTY MINISTER IN THE FINANCE (SHRI MINISTRY OF JANARDHANA POOJARY): (a) Government have no information in this regard.

(b) Complaints alleging nonrefund/forfeiture of subscriptions, nonpayment of dues/commission, etc. in respect of the schemes conducted by the company had been received by the Reserve Bank.

(c) The company was last inspected by the Reserve Bank of India in December, 1977 with reference to its position as at the end of June, 1977.

(d) The company had stopped floating prize chits and auction chits after September, 1973 and March 1975 respectively. The last of the schemes under the respective categories matured respectively in July, 1980 and Apri], 1979. The company's request for permission to start fresh auction chits was not considered and the exemption it had sought from certain provisions of the Reserve Bank's directions was not granted. With the coming into operation of the Prize Chits and Money Circulation Schemes (Banning) Act, 1978 the affairs of the company were no longer subject to Reserve Bank's supervision/directions.

Returns filed, income shown and Incometax paid by film persosaa-. lities.

to Questions

VITHALBHAI 755. SHRI MOTI RAM PATEL: Will the Minister of FINANCE be pleased to state the details of the returns filed, income shown and income-tax paid by the film personalities, following namely, Dev Anand, Rajesh Khanna, Dharmendra, Hema Malini, Zinat Aman, T. Rama Rao (Madras), M. G. Ram-chandran, G. P. Sippy, Rekha, Shatrughan Sinha, Amitabh Bachchan, Rakhi Gulzar, Maushami Chatterjee, Pra kash Mehra and Sarika during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): The information is being collected and will be laid on the Table of the House as soon as possible.

Income-tax survey of traders in Delhi markets

756. SHRI JAGDISH PRASAD MATHUR: Will the Minister of FINANCE be pleased to state;

(a) whether it is a fact that some time back a survey was ordered by the Income-tax Department in Delhi to be conducted by Tncome-tax Officers to assess the possible income of the traders in different markets; if so, whether the survey has been completed;

(b) how many new assessees have been identified:

(c) how many old assessees have been found showing income lower than the actuals; and

(d) whether any cases of corrup tion have been reported wherein the involved while conducting ITO_s ar_e the survey?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a) Yea, Sir. Most of the markets have been, surveyed.